

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "SMC", LUCKNOW**

[Through Virtual Hearing]

BEFORE SHRI T.S. KAPOOR, ACCOUNTANT MEMBER

**ITA No. 121& 122/Lkw/2020
A.Ys. 2014-15 & 2015-16**

Income Tax Officer-2(3), Kanpur PAN ADNPT 5831C	Vs.	Smt. Ragini Tripathi, 117/M/5, Kakadeo, Ratankriti Apartment, Kanpur PAN ACCPT 8157F
(Appellant)		(Respondent)

Appellant by	Shri Ajay Kumar, DR
Respondent by	None (application for disposal of appeals)
Date of hearing	07/07/2021
Date of pronouncement	08 /07/2021

ORDER

Both the appeals filed by the Revenue are against the separate order of Id. CIT(A), Kanpur dated 20.11.2018 & 26.11.2018 respectively, pertaining to Assessment Years 2014-15 & 2015-16.

2. At the outset, it was noticed that the assessee has submitted applications, received by the Registry of this Office on 06.07.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Kanpur-1 has issued a certificate in Form No.3 on 30.01.2021 under the Vivad Se Vishwas Scheme, therefore, the assessee wants the Revenue to withdraw the appeals. Ld. DR has

no objection in withdrawing the appeals. Finding that the assessee has opted for Vivad Se Vishwas Scheme & has been issued Form No.3, I permit the Revenue to withdraw the appeals.

3. In the result, both the appeals of the Revenue are dismissed as withdrawn.

(Order pronounced in the open court on 08/07/2021)

Sd/-
(T.S. KAPOOR)
ACCOUNTANT MEMBER

Aks -
Dtd. 08 /07/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order

ASSISTANT REGISTRAR